

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 05 OF 2025

IN THE MATTER OF:-

KARTAR SINGH & ANR.

APPLICANTS

VS.

GOVT. OF NCT OF DELHI & ORS.

RESPONDENTS (S)

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RESPONDENT:

THROUGH


Ms. Jyoti Mendiratta
(Counsel for the Respondent)
H-34, (Lower Ground Floor),
Jangpura Extension
New Delhi-110014

Dated: 02.07.2026
NEW DELHI

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 05 OF 2025****IN THE MATTER OF:-**

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REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 11 IN COMPLIANCE WITH ORDER DATED 12.02.2026 PASSED IN THE CAPTIONED ORIGINAL APPLICATION.

MOST RESPECTFULLY SHOWETH:-

I, Dr. P.Viswakannan, aged 50 years, working as Member Secretary, Wetland Authority, Delhi, Department of Environment, Govt. of NCT of Delhi, having office at I.P. Estate, New Delhi-110002, do hereby solemnly affirm and state as follows:-

1. That the present matter is pertaining to the plea of the applicant that 30 bigha and 5 biswa land of the khasra No. 12/11, 12/12, 12/19, 23/5/1, 23/13/2 and 23/1 is a water body (Johar) which is recorded in the revenue record Khatoni for the year 2012 – 2013 as Johar (Gram Sabha).
2. That water bodies are spread over the entire area of Delhi. These water bodies are under the management and control of different authorities which have ownership of the land on which such water bodies exist.
3. That, as per Khatoni record for the year 2012-2013 submitted by the Revenue Department to the Hon'ble Court, the land falling under Khasra Nos. 12/11, 12/12, 12/19, 23/5/1, 23/13/2 and 23/1, Revenue



Estate Najafgarh, Khatoni No. 240, is recorded as "Johar" (Water Body) under the ownership of Gram Sabha. The total area covered under these Khasra Numbers is 30 bigha and 5 biswa.

Copy of the Khatoni 240 is annexed herewith and marked as **ANNEXURE-A.**

4. That, a meeting was held on 21.05.2026 under the Chairmanship of Secretary (Environment, Forest & Wildlife/UD) in his Conference Room at 9th Floor, C-Wing, Delhi Secretariat Building, I.P. Estate, New Delhi, to discuss the matter in Original Application No. 05/2025 titled as "Kartar Singh & Anr. Vs. Govt. of NCT of Delhi & Ors pending in Hon'ble National Green Tribunal wherein after detailed deliberations, the following points emerged:
- a) Najafgarh Village was urbanized in the year 1963 and no updation appears to have been carried out thereafter in the revenue records.
 - b) The land under possession of DTC is a duly allotted Bus Terminal site and is being utilized for public transport purposes for more than 20 years.
 - c) Land availability for public transport infrastructure is limited in that area and hence no alternative land is available for infrastructure development.
 - d) MCD is maintaining a green space, adjacent to this site, over an area of 1.36 acres with a water body within it. MCD to explore the possibility of further development of this green space into a larger water body with more catchment & storage areas.
 - e) DTC to ensure that Rain Water Harvesting System is properly installed and made functional so that maximum groundwater recharge happens.



Copy of minutes of meeting dated 21.05.2026 is annexed herewith and marked as **ANNEXURE-B**.

5. In view of the facts and circumstances brought out hereinabove, including that the land under possession of DTC was duly allotted by DDA for establishment and operation of a public bus terminal, that the terminal has been continuously functioning for more than two decades catering to substantial public transport needs of Najafgarh and adjoining areas.
6. That the village stands urbanized since 1963, and further considering that DTC has undertaken to install and operationalize Rain Water Harvesting systems for groundwater recharge and sustainable water management, it is respectfully submitted that the Hon'ble National Green Tribunal kindly permit the existing use of the DTC land in public interest. It may further be submitted that the adjoining area presently under maintenance of MCD as a green space, along with the existing water body therein, shall continue to be maintained, preserved and further developed by MCD as a green/recharge area with augmentation of catchment and storage potential, so as to strengthen ecological and groundwater recharge functions in the area.
7. It is humbly submitted that the Respondents have the highest respect and regard for the orders and majesty of this Hon'ble Court. The present status report along with its annexures is being placed before this Hon'ble Court for its consideration.



Ku 30/6/26
(Dr. P. Viswakannan)
Member Secretary
Wetland Authority of Delhi

Member Secretary
(Wetland Authority)
Department of Environment
Govt. of NCT of Delhi
"C" Wing, 6th Level, Delhi Secretariat

VERIFICATION:

Verified at New Delhi on this the ¹⁰30 day of June, 2026 that the contents of the above status report are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.


(Dr. P. Viswakannan)
Member Secretary
Wetland Authority of Delhi

Member Secretary
(Wetland Authority)
Department of Environment
Govt. of NCT of Delhi
"C" Wing, 6th Level, Delhi Secretariat
I.P. Estate, New Delhi-02




NOTARY PUBLIC
DELHI (INDIA)

2 JUL 2026

192

खतौनी/Khatoni

गांव नरपगट जिला देवप वर्ष 2013
Village District Yearफार्म पी-6/Form P-6
देखिये नियम 83/ See Rule-83

खाता खतौनी का क्रमांक S.No. of Khatoni	खातेदार का नाम/पिता का नाम मय निवास स्थान Name of the Khatedar/with Parents and Address	भूमिदार के अधिकार प्रारम्भ होने का वर्ष Date of Com mancement of Bhoomi dari right	खाते के प्रत्येक गाटे का खसरा नम्बर Khasra No. of each Khata	प्रत्येक गाटे का क्षेत्रफल बीघो या एकड़ों में Area of each Khasra No.in Bhigae/ Acres	भूमिकर या लगान Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि दफ्तर कानुनगो द्वारा साक्षीकृत है : Name Designation of the Authority For ordering Change No. & Date of the order					टिप्पणी Remarks
						फ0 Crop	वर्ष फ0 Year Crop	वर्ष फ0 Year Crop	वर्ष फ0 Year Crop	फ0 वर्ष Crop Year	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
240 240	जोहड़ा (ग्राम सभा)		मदन 5 नाकाबली काश्त जो आपा लागत के बिना जोड़ी नदी का क्षेत्र असली पानी के नीचे नाह पुरवा, नाली, जोहड़ा, गड्डा, ग्रील आदि।								
			12	6-5	X						
			11 कि	6-5							
			12	8-12							
			19	4-3							
			23								
			जो	6-9							
			13/2	1-16							
			23	2-0							
			1 कि								
			किता 6	30-5	X						

व्यक्ति नं 550 आदेशों मुसकर होकर 12 मियाद आदेश संख्या FPI/1/1
CC/2015/81/4-8/56 दिनांक 24/11/15 के आदेशानुसार तत्समिद्वारे
मजदूरों के आदेश संख्या A (10) 8/56/1/14 को 30/11/15 दिनांक 24/11/15
के आदेशानुसार मजदूरों के आदेश संख्या 1/14 को 30/11/15 दिनांक 24/11/15
के आदेशानुसार मजदूरों के आदेश संख्या 1/14 को 30/11/15 दिनांक 24/11/15
के आदेशानुसार मजदूरों के आदेश संख्या 1/14 को 30/11/15 दिनांक 24/11/15

अधीक्षक जमीन सुधार विभाग
जिला देवप
25/11/2015

No.F.1 (35)/WA/WB/OA-05/2024-25/ 507

Date: 29/5/2026

MINUTES OF THE MEETING HELD UNDER THE CHAIRMANSHIP OF SECRETARY (ENVIRONMENT, FORESTS & WILDLIFE)/UD, GOVT. OF NCT OF DELHI ON THURSDAY, 21.05.2026 AT 5:30 PM IN HIS CONFERENCE HALL AT 9TH FLOOR, C-WING, DELHI SECRETARIAT BUILDING, NEW DELHI – 110002 PERTAINING TO ORIGINAL APPLICATION NO. 05/2025 TITLED AS "KARTAR SINGH & ANR. VS. GOVT. OF NCT OF DELHI & ORS IN HON'BLE NATIONAL GREEN TRIBUNAL.

A meeting was held on Thursday, 21.05.2026 at 5:30 PM under the Chairmanship of Secretary (Environment, Forest & Wildlife/UD) in his Conference Room at 9th Floor, C-Wing, Delhi Secretariat Building, I.P. Estate, New Delhi, to discuss the matter in Original Application No. 05/2025 titled as "Kartar Singh & Anr. Vs. Govt. of NCT of Delhi & Ors in Hon'ble National Green Tribunal.

List of participants is annexed as Annexure- A.

At the outset, the Member Secretary (Wetland Authority), gave a detailed presentation on the issues involved in Original Application No. 05/2025 titled "Kartar Singh & Anr. Vs. Govt. of NCT of Delhi & Ors." pending before the Hon'ble National Green Tribunal. After detailed deliberations, the following decisions/recommendations were made:

1. The Member Secretary informed that the matter pertains to the plea of the applicant alleging that land measuring 30 bigha and 5 biswa comprising Khasra Nos. 12/11, 12/12, 12/19, 23/5/1, 23/13/2 and 23/1 is a water body (Johar), as recorded in the revenue records/Khatoni for the year 2012-13 under the category "Johar (Gram Sabha)". The details of the land are as under:

Khasra Numbers	Area in Bigha and Biswa
12/11	6-5
12/12	8-12
12/19	4-3
23/5/1	6-9
23/13/2	1-16
23/1	2-0
Total	30-5

2. The Member Secretary (Wetland Authority) further informed that conflicting affidavits have been filed in the matter by various agencies, including DDA, MCD and DTC.
3. The Revenue Department (South-West) submitted that, as per the revenue records/Khatoni for the year 2012–13, the subject khasra numbers are recorded as “Johar”.
4. It was further noted that, as recorded in the Hon’ble Tribunal’s order dated 14.11.2025, the affidavit filed by DDA brings out the following:
 - The site comprising Khasra Nos. 12/11, 12/12 and 12/19 was identified and approved for establishment of a bus terminal after inspection and deliberation by the Technical Committee of DDA in the year 1990;
 - The land was subsequently allotted/transferred for construction of the DTC terminal;
 - The approvals were granted at the highest governmental level, including approval of the Hon’ble Lt. Governor; and
 - The land recorded as a “water body” in the revenue records was itself transferred/allotted for construction of the terminal.
5. It was further informed that DTC was allotted land measuring 7,851 sq. metres on 01.04.1998, whereas the adjoining area measuring 1.36 acres (approximately 5,500 sq. metres) was handed over by DDA to MCD on 31.05.2016, which is presently being maintained by MCD as a green space with a waterbody in it.
6. Secretary (Environment & Forests) sought clarification regarding the last updation of the relevant khasra numbers in the Khatoni records. In response, the SDM (Najafgarh) submitted that the subject khasra numbers were recorded as “Johar” in the records for the years 1984–85 and subsequently in 2013–14.
7. The Revenue Department submitted that Najafgarh Village was urbanized vide the following notifications/orders:
 - Najafgarh Village was urbanized vide Notification dated 23.05.1963, consequent upon which the provisions of the Delhi Land Reforms Act ceased to apply;

- Notification dated 24.08.1405 bearing S.O. 2190 issued under Section 22(1) of the Delhi Development Act, 1957;
- In pursuance thereof, the land vested in the Gram Sabha stood transferred to DDA for urban development and planning purposes; and
- The Revenue Department does not possess any further record regarding transfer of land by DDA to DTC, and the exact khasra numbers transferred by DDA to DTC may be confirmed from DDA.

8. The Revenue Department further submitted that a joint demarcation of Khasra Nos. 12/11, 12/12 and 12/19 was carried out on 24.10.2024 by DDA, DTC and the Revenue Department, and the following facts emerged from the demarcation proceedings:

- The total area of Khasra Nos. 12/11, 12/12 and 12/19 measures 19 bigha;
- DDA allotted an area measuring 9 bigha and 6 biswa (7,851 sq. metres) to DTC on 01.04.1998;
- DDA allotted an area measuring 1.36 acres (approximately 5,500 sq. metres) to MCD on 31.05.2016; and
- The remaining area continues to remain under the possession/control of DDA.

9. DTC, in its submissions before the Hon'ble NGT, stated that land measuring approximately 7,851.57 sq. metres was allotted by DDA vide allotment letter dated 01.04.1998 on perpetual leasehold basis to the Transport Department, GNCTD specifically for development of a Bus Terminal, with the condition that the land shall be used exclusively for the said purpose; Further in the meeting, DTC made the following submissions:

- a. the land under its possession had been duly allotted by DDA for operation of a Bus Terminal and has continuously been utilized for public transport purposes since commencement of operations in the year 2003.
- b. Najafgarh Bus Terminal may be permitted to continue operations, as it is an important public transport hub catering to residents of Najafgarh and adjoining areas.

- c. The land availability for public transport infrastructure is limited and that 124 buses operating on 10 routes are presently functioning from the said terminal connecting various important destinations;
- d. DTC further submitted that installation of a Rain Water Harvesting System is in the proposal and assured that the same would be installed for groundwater recharge purposes;
10. After detailed deliberations, the following points emerged:
- Najafgarh Village was urbanized in the year 1963 and no updation appears to have been carried out thereafter in the revenue records.
 - The land under possession of DTC is a duly allotted Bus Terminal site and is being utilized for public transport purposes for more than 20 years.
 - Land availability for public transport infrastructure is limited in that area and hence no alternative land is available for infrastructure development.
 - MCD is maintaining a green space, adjacent to this site, over an area of 1.36 acres with a water body within it. MCD to explore the possibility of further development of this green space into a larger water body with more catchment & storage areas.
 - DTC to ensure that Rain Water Harvesting System is properly installed and made functional so that maximum groundwater recharge happens.

Accordingly, the Wetland Authority, Delhi shall file an affidavit before the Hon'ble NGT.

The meeting concluded with a vote of thanks to the Chair.


 (Dr. P. Viswakannan)
 Member Secretary
 Wetland Authority of Delhi

To,

1. Vice Chairman, DDA, 1st floor, 'B' Block, Vikas Sadan, INA, New Delhi – 110023
2. Commissioner, Municipal Corporation of Delhi (MCD), 9th Floor, Dr. SPM Civic Centre, Minto Road, New Delhi- 110002
3. Distt. Magistrate (South West), Old Terminal Tax Building, Kapashera, N.D.- 37
4. Managing Director, Delhi Transport Corporation (DTC), DTC HQ, I.P. Estate, New Delhi- 02

Copy to:-

1. OSD to Chief Secretary, GNCTD
2. PS to. Secretary (Env.), Deptt. of Environment, GNCTD